In The Central Administrative Tribunal Jaipur Bench, Jaipur

O.A./T.A./M.P. NO EEE 1000 LEED 1000

w.b. Gupta Versus Versus **Date of Order** Orders CP No.25/2001 (OA No.198/96) 25.7.2001 Mr. P.P.Mathur, counsel for the petitioner Mr. H.K.Kapoor, Chief Law Assistant, departmental representative for the respondents Mr. Kapoor submits on behalf of the respondents that in compliance of the order of the Tribunal by order dated 4th July, 2001 the pay fixation of the petitioner has been done and in compliance therof payment of Rs. 4,650 has been made to the petitioner vide cheque dated 19th July, 2001 on 21st July, 2001. He has also shown us the original acquisition roll, a photocopy of which has been directed to be produced before us. The order dated 4.7.2001 and photocopy of the acquisition roll are taken on record for further reference. In our view, full compliance of the Tribunal's order dated 15.11.200 has been made by the respondents and in view of this, there is nothing left in the Contempt Petition for further debate. Therefore, the Contempt Petition is disposed of as having become infructuous. Notices issued are discharged. (GOPAL! SINGH) (A.K.MISHRA) Acm. Member Judl .Member